

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 573/2015
O.A. No. 3336/2010

New Delhi, this the 10th day of September, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Dharam Vir Singh
S/o Late Shri Sultan Singh
R/o a-72, Saket Court Residential Complex,
Saket, New Delhi - 110 010. .. Petitioner

(By Advocate : Shri M.K. Bhardwaj)

Versus

Govt. of NCT of Delhi & Ors. Through

Shri Dharam Pal
Principal Secretary (L&B)
Land & Building Department
Vikas Bhawan
New Delhi - 110 002 .. Respondent

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

The present CP is filed complaining non-implementation of the orders of this Tribunal in O.A. No.3336/2010 dated 25.10.2013. The petitioner earlier filed CP No.114/2014, which was closed on 27.02.2015 after hearing both the sides and also after recording satisfaction of this Tribunal that the respondents have complied with the orders of this Tribunal, substantially.

2. Now the petitioner filed the present CP once again stating that though the respondents paid the interest on the delayed payments of gratuity, but the calculation made by them is not correct. He has also submitted that he has made number of representations by duly enclosing the details of the calculation of the interest to be paid.

3. Since once it is not in dispute that the respondents have substantially complied with the orders of this Tribunal and the satisfaction of this Tribunal has also been recorded while closing the earlier CP, we cannot entertain the present CP, and accordingly, the same is dismissed. However, this order shall not preclude the respondents from considering the representations made by the petitioner vide Annexure P-4 (colly.) and to pass appropriate orders thereon. No costs.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti/